

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

C.C.P. No.79/2000

(Arising out of OA No.777/2000, Pending)

Harish Chandra Mishra,
aged about 49 years,
S/o Shri Gouri Shanker Mishra,
J.E.-II(Ad-hoc) Central Railway,
R/o House No.16/26 Naya-gaon,
New Katni Junction (M.P.).

- Applicant.

Versus :

Union of India, through :

1. Shri Rajendra Nath,
General Manager, Central Railway,
Mumbai- CST.
2. Shri G.R. Vij,
Divisional Railway Manager,
Central Railway, Jabalpur.

Counsel :

Shri L.S.Rajput for the applicant.
Shri H.B.Shrivastava for the respondents.

Coram :


Hon'ble Shri Justice N.N.Singh - Vice Chairman
Hon'ble Shri H.O.Gupta - Member (A)

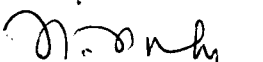
ORDER (ORAL)

(Passed on this the 14th day of December,2000)

Heard the learned counsel for parties at length.
Learned counsel for respondent/contemner submits that
as may be seen from the order dated 24.11.2000 (Annex.R-1)
they have rectified their mistake and seeks apology for
passing the earlier order which was done under mis-conception.

In view of above, this contempt petition has become
infructuous and accordingly dismissed. Notices are discharged.


(H.O.Gupta)
Member (A)


(N.N.Singh)
Vice Chairman